

(2020) 10 P&H CK 0086

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 8397 Of 2020

Sharanjit Kaur And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 14-10-2020

Acts Referred:

Citation : (2020) 10 P&H CK 0086

Hon'ble Judges : Sudhir Mittal, J

Bench : Single Bench

Advocate : Tapish Kumar Gupta

Final Decision : Disposed Of

Judgement

Sudhir Mittal, J

The petitioners allege that they have performed their marriage against the wishes of their parents and thus, they fear for their lives and liberty. A representation dated 12.10.2020 (Annexure P-5) has been submitted to respondent No.2 but he has not taken any action thereupon.

Notice of motion to respondents No.1 to 3 only.

Mr. Amit Mehta, Sr. DAG, Punjab, accepts notice on behalf of the State of Punjab-respondents No.1 to 3 and waives service.

Considering the nature of the order being passed there is no necessity to serve the private respondents or to seek a reply from any one of the respondents.

The petition is disposed of with a direction to respondent No.2 to take into consideration the request of the petitioners made vide representation dated 12.10.2020 (Annexure P-5) and to provide necessary protection in case the facts of the case so dictate.

It is made clear that this order is not a bar on initiation of any proceedings in accordance with law nor does it opine regarding the validity or otherwise of the

marriage.